

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 9180/2024

(Arising out of impugned final judgment and order dated 01-03-2019 in CRLA No. 5291/2016 passed by the High Court Of Judicature At Allahabad)

BHOORA YADAV

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No.76339/2024-CONDONATION OF DELAY IN FILING and IA No.76338/2024-EXEMPTION FROM FILING O.T.)

Date : 05-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Abhay Kumar Tayal, AOR
Mr. Akash Gupta, Adv.
Mr. Samrat Shinde, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application for condonation of delay as well as on the special leave petition together on the prayer for interim relief, returnable on 22.04.2024.

Liberty is granted to serve the Standing Counsel, in addition.

(JATINDER KAUR)
P.S. to REGISTRAR

(AVGV RAMU)
COURT MASTER (NSH)